

COMMITTEE ON SUBORDINATE
LEGISLATION

FOURTEENTH REPORT

DR KALAS (Bombay South). I beg to present the Fourteenth Report of the Committee on Subordinate Legislation

RAILWAY CONVENTION COMMITTEE

FOURTH AND FIFTH REPORTS

SHRI S A KADER (Bombay Central-South) I beg to present the Fourth and Fifth Reports of the Railway Convention Committee, 1973 on action taken by Government on the recommendations contained in the Third and Fourth Reports of the Railway Convention Committee, 1971 on Commercial and Allied Mater'ls Parts I and II respectively

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES AND
SCHEDULED TRIBES

REPORTS OF STUDY TOURS

SHRI D BASUMATARI (Kokrajhar): I beg to lay on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes —

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Gujarat in September-October, 1974
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Rajasthan in October, 1974.

PETITION RE. DANGER TO
MARINE LIFE BY POLLU-
TION FROM CAUSTIC SODA
PLANT AT KARWAR

SHRI B V NAIK (Kanara) I beg to present a petition signed by Shri Ramnath Medon General Secretary Akhila Karnataka Fishermen's Parishad, Mangalore and other regarding danger to marine life by pollution from a Caustic Soda Plant being set up at Karwar

14 40 hrs.

STATEMENT RE ALLEGED BOMB
INCIDENT AT THE RESIDENCE OF
SHRI BHOGENDRA JHA, M.P.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) On behalf of Shri Brahma-nanda Reddy I beg to lay a statement regarding an alleged bomb incident at the residence of Shri Bhogendra Jha, M.P. on the 17th December, 1974

STATEMENT

According to the Delhi Administration, the Parliament Street Police Station received telephonic information from Shri Bhogendra Jha, MP, at 10 30 P.M. on the 17th December, 1974 that two persons of unknown identity had thrown into his residence at 10, Windsor Place a solid object which looked like a bomb. The police immediately went to the spot and contacted Shri Bhogendra Jha, who gave the following details of the incident.

On the 17th December, 1974, at about 10 p.m., a person aged about 23 years entered his compound. Since his movements appeared suspicious he was checked by the servant where upon he threw an object and ran

away. On inspection, this object was found to be a coconut shell wrapped in a plastic cover and secured with cello-tape. It was suspected to be a bomb. The person, who had thrown the bomb, was chased upto Windsor Place, where he was joined by another person having a cycle and both of them escaped.

A case u/s 447, IPC has been registered in this connection and is under investigation. The suspected explosives was de-activated by being put in water. It did not have any fuse or initiation device. However, the opinion of the Explosive Expert is being obtained.

14 42 hrs

STATEMENT re. GRANT OF ADDITIONAL DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Mr Speaker, Sir, in response to the Calling Attention Notice tabled by Shri S. M. Banerjee and others regarding the grant of dearness allowance to employees of Central Government, I had made a statement in the House on 6th December, 1974. I had stated at that time that the Government hoped to be able to take a decision on the dearness allowance payable to its employees in the light of all considerations. I had occasion to spell out in some detail these considerations in the course of my replies to the points raised by the Hon'ble Members. I am however, now making a further statement in deference to your wishes as indicated in the House on the 18th.

Government are fully aware of the hardship caused to all sections of Government employees by the rise in prices. It was this awareness that had led Government to initiate several measures in recent months to arrest the rising trend in prices. These

measures have already met with a measure of success. It is of the utmost importance that the recent welcome change in price trends is maintained and further improved upon.

It cannot be denied that successive increases in dearness allowance of Government employees, though justified by rise in prices, have eroded substantially the resources for development. The grant of dearness allowance to Central Government employees has also repercussions on State Governments. Many of the schemes which are crucial to the growth of our economy form part of State Plans. The impact of our decisions in regard to dearness allowance on State finances cannot be completely overlooked. We are now engaged in a detailed assessment of the resources. Decisions on dearness allowance will be taken soon after this exercise is completed.

The welfare of its employees, particularly the lower paid employees, is of special concern to Government. It is this concern that had in fact led Government to improve upon the formula for grant of dearness allowance recommended by the Pay Commission. The House may rest assured that the decisions of government on dearness allowance will keep the genuine interests of the employees in view. I am confident that the Government employees also appreciate the severe strain under which our economy is functioning and would extend their wholehearted cooperation in finding solutions to the various problems particularly that of inflation facing our country.

SEVERAL HON MEMBERS: What is this?

SHRI S. M BANERJEE (Kanpur): Sir, I rise on a point of order.

When we made a statement in this House with your permission under Rule 377 and also during the course of the debate on the Supplementary